

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-238/ND/2018

In the matter of:

M/s. Jai Bhole Steel Works **....Applicant**
Vs.
M/s. Oliver Engineering Pvt. Ltd. **....Respondent**

Under Section: 9 of IBC Code, 2016.

Order delivered on 10.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Ajay Garg, Adv.
Mr. Mahesh Sharma, Adv.
For the Respondent : Mr. Puneet Singh Bindra, Adv.

ORDER

Learned counsel for the applicant and respondent present. A joint statement has been made by both the counsels that matter is settled. Learned counsel for the respondent also hands over cheque of Rs. 15,00,000/- without prejudice to the rights of the parties to the learned counsel for the applicant which is duly accepted without prejudice by the learned counsel for the applicant in view of finalizing the settlement. The counsel seeks adjournment. At request, adjourned to **25.09.2018**.

Sd

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**